

**ADDRESS BY ATMARAM N. S. NADKARNI, ADVOCATE
GENERAL, STATE OF GOA, AT THE REFERENCE IN COURT
FOR LATE MR. JUSTICE G. D. KAMAT.**

My Lord Mr. Justice Reis, the other Hon'ble Judges, President of the Bar Association, Senior Advocates, Mrs. Kamat and the family members of late Mr. Justice G. D. Kamat, Ladies and Gentlemen.

My Lords, I join Your Lordships in paying tributes to the departed soul of the Hon'ble Mr. Justice G. D. Kamat, whom I have known personally for almost 25 years.

Hon'ble Mr. Justice G. D. Kamat was a successful lawyer practicing in this part of the country, and had an unblemished career as an Advocate. Perhaps, looking back today, I find that Hon'ble Mr. Justice G. D. Kamat was the best choice amongst the lawyers, for being considered for elevation to the Bench of the Bombay High Court.

I have appeared before him in several matters and I found that he carried his gentle manly disposition, from the Bar to the Bench. I do not think that there would be any lawyer who has ever entered into a confrontation with Hon'ble Mr. Justice G. D. Kamat. His disposition as a Judge, and the conduct of proceedings in the Court were outstanding. In so far as his integrity is concerned, here was a man whose integrity, if called

upon, I would be prepared to sign in my own blood. Mr. Justice Kamat delivered several important Judgments. The first dissenting Judgment of Hon'ble Mr. Justice G. D. Kamat was in the case of *Dubashi* versus *Rane* wherein he had reservations about agreeing with his brother Judge Hon'ble Dr. Justice Couto and he delivered a separate Judgment and in reference to the third Judge, Hon'ble Mr. Justice Sawant agreed with Hon'ble Mr. Justice G. D. Kamat. There is yet another Judgment while sitting on the Constitutional Bench, wherein a sitting Chief Minister came to be disqualified by virtue of the Judgment delivered by Hon'ble Mr. Justice G. D. Kamat which ultimately led to the resignation of the then Chief Minister. There are several other outstanding Judgments and he never hesitated to either pass mandatory Orders or do complete justice in a matter wherever the facts of the case required him to do so. His stint as the Chief Justice of the Gujarat High Court was very forthcoming inasmuch as, with his disposition, characteristic fairness, he endeared himself to the Judges and the Bar in Gujarat High Court.

The demise of Hon'ble Mr. Justice G. D. Kamat will be a void, particularly in our fraternity which will be difficult to fill up.

I join My Lords and everyone here in conveying our deepest sympathies to Mrs. Kamat, son Ninat, daughter Natasha and other members of the family, and I pray that May his soul rest in Eternal Peace.